### **COURT - I**

# IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

IA NO. 202 of 2017 IN DFR NO. 582 OF 2017

Dated: 26<sup>th</sup> April, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

### In the matter of:

Dakshini Haryana Bijli Vitran Nigam Ltd. ...Appellant(s)

Vs.

Haryana Electricity Regulatory Commission & Anr. ....Respondent(s)

Counsel for the Appellant(s) : Mr. Raheel Kohli
Counsel for the Respondent(s) : Mr. Hemant Singh

Mr. Nishant Kumar

### <u>ORDER</u>

## (IA No.202 of 2017)

(Appl. for condonation of delay in filing)

There is 31 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

All the Respondents have been served. Mr. Hemant Singh appears on behalf of Respondent No.2. Other Respondents, though served, are not represented.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on <u>16.05.2017.</u>

( I. J. Kapoor ) Technical Member ( Justice Ranjana P. Desai ) Chairperson